

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 9257/2019

(Arising out of impugned final judgment and order dated 13-02-2019 in CRLA No. 1122/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

POP SINGH

Respondent(s)

Date : 14-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Ashwani Garg, Adv.
Mr. Sunil Kumar Srivastava, Adv.
Mr. Sunil Kumar Singh, Adv.
Mr. Keshav Choudhary, Adv.
Mr. Sadam Satya Narayana Raja Yadav, Adv.
Mr. Dharm Pal Saini, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner to bring on record the deposition of the relevant witnesses he wishes to rely on in this petition. The same be filed in four weeks.

List after four weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR